Mr. CHAIRMAN You put a question

SHRI BHUPESH GUPTA How can I put a question on lies?

SHRI ABID ALI Sir, I might point out that his colleague in the locality is accustomed to telling lies, and the hon Member here protects him They have to take care of themselves

DR SHRIMATI SEETA PARMA-Is it a fact that two of the NAND three collieries are watery mines and the third also, when it will be locked up from day after tomorrow, will be completely out of commission? What steps is the Government taking in that event to put them in proper work ng conditions, should this lockout last for some time?

Shri ABID ALI Yes, Sir, employers are threatening to declare a lockout and our officers there are persuading them to have a little more pat ence so that our officers can help to restore peaceful atmosphere

Sir with regard to the remark of the hon Mimber—he says these are lies—I do not think you are allowing it to go on record

Shri BHUPESH GUPTA Is the hon Minister of Employers, pardon me, of Labour aware of the fact that these employers and their managements are using hooligans and hirelings with the connivance of the authorities in order to break up the unions and create their own unions and thus stop all normal trade union activities there?

SHRI ABID ALI True, Sir there are some hooligans and these moneylenders are getting support from the colleagues of my friend there

SHRI BHUPESH GUPTA That is a part of the lie

MR CHAIRMAN Next item

PAPERS LAID ON THE TABLE

THE MINERALS CONSERVATION AND DEVFLOPMENT (AMENDMENT) RULES, 1960

THE MINISTER OF REVENUE AND EXPENDITURE (Dr GOPALA REDDI) Sir, on behalf of Shri K D Malaviya I beg to lay on the under sub-section (1)Table. section 28 of the Mines and Minerals (Regulation and Development) 1957 a copy of the Ministry of Steel, Mines and Fuel (Department of Mines and Fuel) Notification GSR No 1458 dated the 1st December, 1960, publishing the Minerals Conservation Development (Amendment) Rales 1960 [Placed in Library No LT-2574/60]

RECOMMENDATIONS OF DIRECT TAXES
ADMINISTRATION ENQUIRY COMMITTEE
ACCEPTED BY GOVERNMENT

DR B GOPALA REDDI Sir I also beg to lay on the Table a statement showing further recommendations of the Direct Taxes Administration Enquiry Committee which have been accepted by Government either fully or with modification [Placed in Library See No LT-2563/60]

SYNOPSES OF PROCEEDINGS OF PARLIA-MENTARY COMMITTEES ON DPAFT THIRD FIVE YEAR PLAN

SHRI K SANTHANAM (Madias)
Sir, I beg to lay on the Table the
Synops's of Proceedings of Pailiamentary Committee 'A' (Policy, Resources and Allocations) on the draft
Third Five Year Plan [Placed in
Library See No LT 2579/60]

SHRI JAIRAMDAS DAULATRAM (Nominated) Sir, I beg to lay on the Table the Synopsis of Proceedings of Parl amentary Committee 'B' (Industry Power and Transport) on the draft Third Five Year Plan [Placed in Library See No LT-2580/60]

SHRI K SANTHANAM SIR, on b half of Shri T S Avinashilingam Chettiar, I beg to lay on the Table the Synopsis of Proceedings of Parl amentary Committee 'C' (Agriculture

3259 Constitution (Ninth [ RAJYA SABHA ] Acquired Territories 3260 Amendment) Bill, 1960 (Merger) Bill, 1960

and Rural Economy) on the draft Third Five Year Plan. [Placed in Library See No LT-2581/60]

डा० रघुबीर सिंह (मध्य प्रदेश )
नीमरी पचवर्षीय योजना के प्रारूम के सम्बन्ध
में समदीय समिति डां (समाज सेवाये)
की कार्यवाही का माराश में सभा पटल पर
रखना हूं। [Placed in Library. See
No LT-2582/60]

SHRI K SANTHANAM. Sir, on behalf of Shri T S Avinashilingam Chettiar, I beg to lay on the Table the Synopsis of Proceedings of Parliamentary Committee 'E' (Technical Manpower and Scientific Research) on the draft Third Five Year Plan [Placed in Library See No LT-2583/60]

(I) THE CONSTITUTION (NINTH AMENDMENT) BILL, 1960 AND (II) THE ACQUIRED TERRITORIES (MERGER) BILL, 1960—continued

SHRI NAFISUL HASAN (Uttar Pradesh) Mr Chauman, Sir. I rise to support the two motions moved by the hon. Prime Minister for taking into consideration the two Bills, namely, the Constitution (Ninth Amendment) Bill, 1960 and the Acquired Territories (Merger) Bill, 1960 These two measures have been under discussion not only in the other. House but also in the Press and on the platform, and a number of constitutional objections have been taised by the critics of these measures. I will first of all, deal with them

It is said that the present Parliament is incompetent to deal with this legislation as by one of the Bill at least it is proposed to cede the national territory of the country. It is said that the present Parliament owes its existence to the existing Constitution and since there is no provision in this Constitution for cession of territory, the present Parliament is not competent to make a law to cede any territories of India

It is suggested by the critics that there should be a referendum or at least there should be an election on this issue and that, after the verdict of the electorate, if it is in favour of cession of territory, this legislation should be taken up. My submission to this objection is that it is entirely baseless. I will draw the attention of this honourable House to the opening words of the preamble of the Constitution. It reads:

"WE, THE PEOPLE OF INDIA, having solemnly resolved to constitute India into a SOVEREIGN DEMOCRATIC REPUBLIC..."

This clearly shows that we are a sovereign State and there can be no doubt that it is one of the necessary attributes of a sovereign State that it can both acquire and cede territory

Sir, this sovereign power is in no way limited or abridged by any of the provisions of the Constitution excepting that in so far as the exercise of this power entails the necessity of amending the Constitution, then according to article 368 of the Constitution, a certain procedure is to be followed, namely, that a legislation for amending the Constitution is to be passed not by a bare majority but by a majority of the total membership in each House and also by a two third majority of the Members present and voting

There is absolutely no provision for a referendum in our Constitution. It may be in the Constitution of any other country, but that cannot be applied to our country. Thus, it will appear that this objection has no basis whatsoever

Sir, there has been much criticism that the Government are not following the instructions of the Supreme Court and are ignoring them. It is contended that the Supreme Court has definitely held that these agreements result in the cession of territory Nobody is questioning that finding of the Supreme Court